

इंडियन बैंक  **Indian Bank**
इलाहाबाद **ALLAHABAD**

POSSESSION NOTICE (for immovable properties under Rule 8(1))
 The Authorized Officer of Indian Bank, under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrower/guarantor to repay the amount mentioned in the notice being together with further interest at contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrower/Guarantor having failed to repay the amount notice is hereby given to the borrower/guarantor and the public in general that the undersigned has taken the possession of the properties described herein below in exercise to powers conferred on him/her under section 13(4) of the said act read with the Rule 8 of the said Rules on the date mentioned hereunder. The borrower/Guarantor in particular and the public in general are hereby cautioned not to deal with the properties. Any dealing with the properties will be subject to the charge of **Indian Bank**, for the amounts and interest thereon. Details of the mortgaged Properties of which the possession had been taken is as follows.
 The borrower's attention is invited to provisions of sub-section (8) for section 13 of Act., in respect of time available, to redeem the secured assets.

Name & Address of Borrowers/Mortgagor/Guarantors	Details of the Immovable Properties on which possession taken	Date of demand notice	Date of possession	Amt. Due (₹)
Borrower- Shri Keshav Singh S/o Shri Harvilas, Add.- Plot No. 156/ E- Type Phase C-1, Shastripuram, Lohamandi Ward, Agra, Add.- 2/141, Nagla Mohan, Near Police Line, Shahganj, Agra.	All that part and parcel of land and Building consisting of Residential Property No. Plot No. 156/ E- Type Phase C-1, Shastripuram, Lohamandi Ward, Agra, Area - 27.00 Sq. Mtr., Property in the name of Shri Keshav Singh S/o Shri Harvilas, Bounded as: East- Plot No. E-157, West- Plot No. E-155, North- 6.00 Mtr Wide Road, South- B- Type Plot.	13.01.2021	13.04.2022	8,40,761/- as on 13.04.2022 + Interest & other expenses

Date: 20-04-2022 **Authorized Officer**

केनरा बैंक  **Canara Bank**
Branch Office : LADWA DISTRICT, KURUKSHETRA

POSSESSION NOTICE [SECTION 13(4)]
 The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (4) of the SARFAESI Act read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice, asking respective borrowers and guarantors to deposit the dues in their accounts within 60 days of notice, in the following accounts of the respective Branch on the dates mentioned against them.
 The borrowers having failed to repay the amount, notice is hereby given to the borrowers and guarantors in particular and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under section 13(4) of the SARFAESI Act read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 on the dates mentioned against each account. The borrowers and guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank for an amount detailed below.
 The borrower/s/ Guarantor's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Name of the Account Holder, Borrower/s/Guarantors	Description of the Property Mortgaged and name of the Owner(s)	Amount of Notice	Date of Demand Notice issued	Date of Possession
(1) M/s Sk Auto Center (prop Mr. Satish Kumar S/o Darshan Lal) R/o H.no. 237/8 Ladwa Kurukshetra and Sh Satish Kumar So Darshan Lal R/o H. n. o. 237/8 Ladwa Kurukshetra and Guarantor Anupa Rani W/o Satish Kumar Ward No 12 Naiyon Wala Mohalla Ladwa Kurukshetra.	All that part and parcel of the property consisting of DOUBLE STORY SHOP MEASURING 7'X6"X 17' TOTAL AREA 0K-0M, 4SAERSAI BEING 4-2T SHARE OUT OF PROPERTY MEASURING 0K-3M- COMPRISED IN KHEWAT NO 533 khatouni no 570 khasra no 174(0-3) situated at ladwa HB NO 76 TEHSIL LADWA DIST KURUKSHETRA VIDE JAMABANDI FOR THE YEAR 2015-16 READ WITH MUTATION NO 15819 WHICH IS BOUNDED AS UNDER. BOUNDED: On the North by : S K ROAD; On the South by : PROPERTY OF DARSHAN LAL; On the East by : DEVENDER; On the West by : GOPAL DASS	Rs. 721078.96 (Rs. Seven lacs twenty one thousand seventy eight and paisa ninety six only) and interest thereon.	16.04.2021	15.04.2022
(2) Smt. Janaki Devi W/o Sh. Shiv Charan R/o Waka Rakha Ladwa Ward No 7 Backside Hanuman Mandir Ladwa, Kurukshetra and Sh Shiv Charan S/o Sh Devi Dayal Waka Rakha Ladwa Ward No 7 Backside Hanuman Mandir Ladwa Kurukshetra	All that part and parcel of the property consisting of house MEASURING 3M 6 SARSAI I.E 11/945 SHARE OUT OF LAND MEASURING 15 K 15 M COMPRISED IN KHEWAT 239 KHATAOUNI 270 KHASRA NO 147 (15-15) JAMABANDI FOR YEAR 2015-16 WHICH IS BOUNDED AS UNDER. BOUNDED: ON THE NORTH BY : GALI SARE AAM; ON THE SOUTH BY : OTHER PLOT; ON THE EAST BY : PLOT OF MEENA; ON THE WEST BY : OTHER PLOT	Rs. 1515589.30 (Rs. Fifteen lacs fifteen thousand five hundred eighty nine and one hundred thirty only) and interest thereon.	16.04.2021	15.04.2022

Guarantor Sh. Jyoti Manohar S/o Sh Pran Nath H. no. 227 Ward No 11 Ladwa, Kurukshetra.

Date: 19.04.2022 **Place: LADWA** **Authorised Officer, Canara Bank**

ICICI Prudential Asset Management Company Limited
 Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.
Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.
 Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.iciciprmf.com, Email id: enquiry@iciciprmf.com

Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

Notice to the Investors/Unit holders of ICICI Prudential Fixed Maturity Plan - Series 85 - 1127 Days Plan O (the Scheme)
 Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Scheme, subject to availability of distributable surplus on the record date i.e. on April 25, 2022*:

Name of the Scheme/Plan	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each)*	NAV as on April 18, 2022 (₹ per unit)
ICICI Prudential Fixed Maturity Plan - Series 85 - 1127 Days Plan O	0.0500	12.3645

The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Scheme.

Subject to deduction of applicable statutory levy, if any
 * or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Scheme, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Scheme would fall to the extent of payout and statutory levy (if applicable).

Suspension of trading of units of ICICI Prudential Fixed Maturity Plan - Series 85 - 1127 Days Plan O (FMP - Sr 85 - 1127 PI O):
 The units of FMP - Sr 85 - 1127 PI O are listed on BSE. The trading of units of FMP - Sr 85 - 1127 PI O will be suspended on BSE with effect from closing hours of trading of April 20, 2022.

For the purposes of redemption proceeds, the record date shall be April 25, 2022.

For ICICI Prudential Asset Management Company Limited
 Place : Mumbai
 Date : April 19, 2022
 No. 014/04/2022
Sd/-
Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.iciciprmf.com

BSE Disclaimer: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Scheme Information Document (SID) has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the SID. The investors are advised to refer to the SID for the full text of the Disclaimer clause of the BSE Limited.

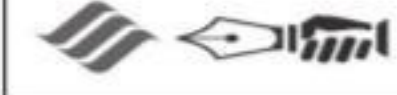
As part of the Go Green Initiative, investors are encouraged to register/update their e-mail id and mobile number to support paper-less communications.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.iciciprmf.com> or visit AMFI's website <https://www.amfiindia.com>

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

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FORM A PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF LI DIGITAL PAYMENTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	LI Digital Payments Private Limited
2. Date of incorporation of corporate debtor	28/02/2018
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2018PTC330177.
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: KFI NO. 632, Ground Floor, VII, Rangpur, Near Telco, Delhi, South West Delhi 110057 Branch Office: Plot No. 61 Ram Chandra Lane Next to Kapkward opp. to Bikaji Foods/Kanchpada,Malad West Mumbai-400064 MH IN
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 18.04.2022
7. Estimated date of closure of insolvency resolution process	180 days from the commencement of Insolvency Resolution Process (15.10.2022)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Regn. No: IBBI/PA-001/JP-P00338/2017-18/10609
9. Address and e-mail of the interim resolution professional, as registered with the Board	Aditya Kumar 103, Pratap Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002. Email : aditya@ashwariassociates.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Aditya Kumar 103, Pratap Bhawan, Bahadur Shah Zafar Marg, New Delhi-110002. Email : aditya@ashwariassociates.in
11. Last date for submission of claims	02.05.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of Authorized representatives are available at:	(a) WebLink: https://ibbi.gov.in/downloadform.html (Forms under Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against LI Digital Payments Private Limited on 18.04.2022, vide order No. CP No. CP No. (IB)-656/ND/2020. The creditors of LI Digital Payments Private Limited are hereby called upon to submit their claims with proof on or before 02.05.2022 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Date of submission of false or misleading proofs of claim shall attract penalties.
 Date: 20.04.2022
 Place: New Delhi
 Aditya Kumar
 Interim Resolution Professional
 IBBI/PA-001/JP-P00338/2017-18/10609

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))
 Sale of Immovable property mortgaged to IIFL Home Finance Limited (formerly known as India Indoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-III, Gurugram-120115, (Haryana) and Branch Office at- Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Nagarghar Road, Beside Jaguar Showroom, Moti Nagar, New Delhi, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website:

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/ Secured Asset	Date of Physical Possession	Reserve Price	Date of Inspection of property
1. Mr. Pradeep Kumar Katwal	20-Dec-2018, Rs.14,52,838/- (Rupees Fourteen Lakh Fifty Two Thousand Eight Hundred Thirty Eight Only)	All that part and parcel bearing Flat No.32, Second Floor, Pocket C-1 Grp-3, LIG, DDA Flat, Saras Pur (Saras Pur), Delhi	18-Feb-2022	Rs. 9,93,345/- (Rupees Nine Lakh Ninety Three Thousand Three Hundred Forty Five Only)	04-May-2022
2. Mrs. Madhu Katwal	16-Apr-2022 Rs.21,22,440/- (Rupees Twenty One Lakh Twenty Two Thousand Four Hundred Forty Only)	As On Date 16-Apr-2022 Rs.21,22,440/- (Rupees Twenty One Lakh Twenty Two Thousand Four Hundred Forty Only)	16-Apr-2022	Rs. 9,93,345/- (Rupees Nine Lakh Ninety Three Thousand Three Hundred Forty Only)	04-May-2022

Mode of Payment:- All payment shall be made by demand draft in favour of "IIFL Home Finance Limited" payable at Gurugram or through RTGS/NEFT. The accounts details are as follows: a) Name of the account- IIFL Home Finance Ltd., b) Name of the Bank- Standard Chartered Bank Ltd., c) Account No.-5310506294, d) IFSC Code:-SCBL0036025 or through Payment Link: <https://quickpay.iiflfinance.com>.

Terms and Condition

- For participating in e-auction, intending bidders required to register their details with the Service Provider <https://www.bankauctions.com>, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to go through the website <https://www.bankauctions.com> and <https://www.iifl.com/loans/properties-for-auction> for detailed terms and conditions of auction sale & auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID: support@bankauctions.com, Support Helpline Numbers: 07291981124/25/26, and any property related query Mr. Sanjay Kumar @9643304680 Email:- kumarsanjay@iifl.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- 10.AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.
- 15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place: Delhi, Date: 18-Apr-2022 **Sd- Authorised Officer, IIFL Home Finance Limited;**

बैंक ऑफ बड़ोदा  **Bank of Baroda**
Regional office West Delhi, 12th Floor, 16 Sansad Marg, New Delhi
Email id: recovery.westdelhi@bankofbaroda.co.in, Tel: 011-2344-1203/1207/1206/1216

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE ASSETS/VEHICLES
 Sale of MOVABLE asset mortgaged/hypothecated to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002)
 Whereas, the Authorized Officer of Bank of Baroda had taken possession of the following property pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS" and "AS IS WHATEVER IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said property. The sale will be done by the undersigned through e-auction platform provided at the website.

Name of the Branch & Account	Details of Property/Vehicle	Amount as per Demand Notice	Reserve Price	EMD to be deposited in Account	Date/ Time of e-Auction	Authorized officer/ Contact Person and contact no
Name of the owner of the Property/Vehicle		Demand Notice Date	Minimum Bid increase Amount			
Kirti Nagar Branch Mrs Kalpana Banerjee	FORD ECOSPORT 1.5 DIESEL TREND bearing Registration No- DL12CL0289 Chassis No- MAJAXXMRKAGT86642 Engine No- GT8664, Colour- SMOKE In the Name of: Kalpana Banerjee Date of Registration 11.01.2017	Rs. 4,53,734.45/- (FOUR LAKH FIFTY THREE THOUSAND SEVEN HUNDRED THIRTY FOUR AND FORTY FIVE PAISA only) plus costs, charges and uncharged interest as per demand notice dated 28.05.2021	Rs. 1,87,000/- Rs. 18,700/- Rs. 5,000/-	A/c No. 16460015181869 A/c Name: SARFAESI AUCTION PROCEEDS COLLECTION AC Branch: KIRTI NAGAR IFSC Code: BARBOKIRTIN (fifth character is zero)	23.05.2022 04.00 PM to 05.00 PM	Mrs. SHREYA VIJAYVERGIYA Mob: 8826893548 / 8601320833 011-2593852 Email ID: Kirtin@bankofbaroda.com

LAST DATE OF SUBMISSION OF EMD AND DOCUMENTS ON OR BEFORE: 20.05.2022 UPTO 4PM
INSPECTION DATE AND TIME: 16.05.2022 to 19.05.2022, During office hours, with prior appointment

TERMS & CONDITIONS:

- The e-Auction is being held on "AS IS WHERE IS" and "AS IS WHATEVER IS" basis.
- To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any Assets. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/vehicles put on auction and claims/ rights/ dues/ effecting the property/vehicle, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property/vehicle is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third party claims/ rights/ dues.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property/vehicle put on auction will be permitted to interested bidders at sites on date mentioned in above table during office hours, with prior appointment.
- In case, there is any demand raised by any authority (DDA, MCD, RTO etc.), the Bidder/purchaser shall pay all dues (whether pending or arising out of the said sale or in future) so demanded by such authority and the bidder/purchaser shall also bear any other costs/expenses in this regard and the bank shall have no liability in respect of any such demand raised by any such authority as mentioned.
- The interested bidders shall submit their EMD through Web Portal: <https://bob.auctiontiger.net> (the user ID & Password can be obtained free of cost by registering name with <https://bob.auctiontiger.net>) through Login ID & Password. The EMD shall be payable through NEFT/ RTGS in the Account: as mentioned in the above table against each property/vehicle. Please note that the Cheques/ Demand Draft shall not be accepted as EMD amount.
- After Registration by the bidder in the Web Portal, the intending bidder/purchaser is required to get the copies of the following documents uploaded in the Web Portal before last date of submission of the bid(s) viz. i) Copy of the NEFT/RTGS Challan; ii) Copy of PAN Card; iii) Proof of Identification (KYC) viz. self-attested copy of Voter ID Card/ Driving License/ Passport etc. iv) Copy of proof of address; without which the bid is liable to be rejected. **UPLOADING SCANNED COPY OF ANNEXURE-I & II (Mentioned in the Tender Notice) AFTER DULY FILLED UP & SIGNING.**
- The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact Mr Nitish Jha Mob7982880393e-Procurement Technologies Ltd., AuctionTiger, A-801, Wall Street - II, Opp. Club Nxt, Mr. Gujarat College, Ellisbridge, Ahmedabad - 380006, Gujarat, India Mail id delhi@auctiontiger.net. Tel: 079 61200595/594/598 & Mr Ram Sharma Mob 8000023297 ramprasad@auctiontiger.net, and for immovable property related query may contact as mentioned in the table against each vehicle in office hours during the working days.
- Only buyers holding valid User ID/ Password and confirmed payment of EMD through NEFT/ RTGS shall be eligible for participating in the e-Auction process.
- The interested bidders, who have submitted their EMD not below the Reserve Price through online mode before 4.00 P.M on date mentioned in the above table, shall be eligible for participating in the e-bidding process. The e-Auction of above vehicle would be conducted exactly on the scheduled Date & Time as mentioned against each vehicle by way of inter-se bidding amongst the bidders. The bidder shall improve their offer in multiple of the amount mentioned under the column "Bid Increase Amount" against each property. In case bid is placed in the last 5 minutes of the closing time of the e-Auction, the closing time will automatically get extended for 5 minutes (Unlimited Extension). The bidder who submits the highest bid amount (not below the Reserve Price) on closure of e-Auction process shall be declared as Successful Bidder and a communication to that effect will be issued through electronic mode which shall be subject to approval by the Authorized Officer/ Secured Creditor.
- The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, immediately after the acceptance of bid price by the Authorized Officer and the balance 75% of the sale price on or before 15th day of sale or within such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In case of default in payment by the successful bidder, the amount already deposited by the offer shall be liable to be forfeited and vehicle shall be put to re-auction and the defaulting borrower shall have no claim/ right in respect of vehicle amount.
- The prospective qualified bidders may avail training on e-Auction from M/s. Auction Tiger Pvt. Ltd. prior to the date of e-Auction. Neither the Authorized Officer/ Bank nor M/s AuctionTiger Pvt Ltd shall be liable for any Internet Network problem and the interested bidders to ensure that they are technically well equipped for participating in the e-Auction event.
- The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also the statutory/ non-statutory dues, taxes, rates, assessment charges, fees etc. owing to anybody.
- The Authorized Officer is not bound to accept the highest offer and the Authorized Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason thereof.
- The bidders are advised to go through the detailed Terms & Conditions of e-Auction available on the Web Portal of M/s. AuctionTiger Pvt. Ltd., <https://bob.auctiontiger.net> and bank website <https://www.bankofbaroda.com> under Euction Tab or before submitting their bids and taking part in the e-Auction.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
 The borrower/ guarantors are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of e-Auction, failing which the property/vehicle will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 19.04.2022, Place: New Delhi **Authorised Officer, Bank Of Baroda**

कार्यालय मुख्य महाप्रबन्धक (अभियन्त्रण)
उपग्रो राज्य औद्योगिक विकास प्राधिकरण
 ए-1/4, तदनपुर, कानपुर

ई-निविदा सूचना
 एतद्वारा सूचित किया जाता है, कि विभिन्न औद्योगिक क्षेत्रों के अन्तर्गत विकास/अनुसंधान/उत्पत्तिकर्षण कार्य हेतु सरकारी विभागों/सार्वजनिक उपक्रमों/निगमों/प्राधिकरणों/परिषदों/नगर निकायों में अर्ह 'ए' श्रेणी में पंजीकृत फर्मों/उत्केदरों से ई-निविदाएं आमंत्रित की जाती है, जिसको अपलोड करने की समयसीमा निम्नवत् है:-

- क्रम सं 1 से 2 तक अधिक निविदा दिनांक 20.04.2022 को अपरान्ह 3.00 बजे से दिनांक 28.04.2022 को अपरान्ह 5.00 बजे तक अपलोड की जा सकती है, जिन्हें दिनांक 29.04.2022 को पूर्वाह्न 11.00 बजे खोला जायेगा (अल्प कांस्टिक)
- क्रम सं 3 से 4 तक अधिक निविदा दिनांक 21.04.2022 को अपरान्ह 3.00 बजे से दिनांक 29.04.2022 को अपरान्ह 5.00 बजे तक अपलोड की जा सकती है, जिन्हें दिनांक 02.05.2022 को पूर्वाह्न 11.00 बजे खोला जायेगा (अल्प कांस्टिक)

निविदादाताओं द्वारा केवल शपथ पत्रों की मूल प्रतियाँ निविदा खोलने की तिथि से दो कार्यदिवस के अन्दर कार्यालय में जमा की जा सकती। ई-निविदा के माध्यम से आमंत्रित की जाने वाली निविदाओं का विवरण निम्नवत् है:-

क्रमांक	कार्य का नाम	कार्य की लागत ₹00 (लाख में)
1	Maintenance/Upgradation of Roads at EPIP & Surajpur Site-5 Distt. GB Nagar	308.03
2	Maintenance/Upgradation of Roads and Construction of Culverts in Residential Colony at IA Sikandrabad Distt. Bulandshahar	316.05
3	Repairing/Upgradation of Roads at Surajpur Site-C Housing Extension-II Distt. GB Nagar	171.06
4	Maintenance/Upgradation of Road No. H-7 to H-1 (Gopalpur) & Road No.6, 7 (P), 16(P) & Construction of RCC Drain at IA Sikandrabad Distt. Bulandshahr	365.82

नोट:- निविदादाता अपनी निविदाओं में समस्त कर एवं जीएसटीएच सहित दरें अंकित करें। अलग से कोई कर देय नहीं होगा।
 निविदा सम्बन्धी विस्तृत जानकारी प्राधिकरण की वेबसाइट www.upsidc.com पर स्थित ई-निविदा एवं सूचीपत्र की वेबसाइट: <http://etender.up.nic.in> पर देवी जा सकती है। **उप महाप्रबन्धक (रिश्त-पुत्र) उपग्रो राज्य औद्योगिक विकास प्राधिकरण**

PUBLIC NOTICE
 NOTICE IS HEREBY GIVEN that Transfer of License & Change of Developer from M/s Makala Infrastructure Limited, corporate office at Indiabulls House, Plot 448-451, Udyog Vihar Phase V, Gurugram, Haryana, has been granted License no.147 of 2014 dated 03.09.2014 and further renewed vide Memo No. LC-2654/Asstt.(AK)/2020/8180/ dated 15.05.2020 by DTCP for setting up a commercial colony over an area measuring 2.225 Acres in Sector 103, Gurugram- "Village Daultabad having land area - 40/11/2/2 (1-12), 12/1/2 (1-5), 18/2 (0-7), 19 (6-12), 22 (8-0) total 17 kanal -16 Marla (2.225 Acres)" to Pyramid Propmoto LLP, Regd. Office at Unit No.131, First Floor, Vatika Tower-A, Wazirabad, Sector-54, Golf Course Road, Gurugram-122001.
 And whereas vide memo no. LC- 2654/ JE(DS)/ 2022/ 10435 dated 18.04.2022 the office of the Director, Town & Country Planning, Haryana, has directed us to invite objections regarding transfer of license & change of developer, if any.
 As such, any entity / person having or claiming any objection to the proposed transfer of license & change of developer of the Company, may submit the representation in the office of Senior Town Planner (STP), HSPV Complex, Sector - 14, Gurugram, Haryana 122001 in writing within a period of 30 (Thirty) days from the date of publication of this notice, failing which it shall be presumed that no adverse claim lies against the proposed transfer of license & change of developer of the Company.

Date: 20.04.2022 **For M/s Makala Infrastructure Ltd.**
Place: Gurugram **Authorised Signatory**

ICICI Bank
Registered Office: ICICI Bank Tower, Near Chakili Circle, Old Padra Road, Vadodra - 390007, Gujarat
Corporate Office: ICICI Bank Towers, Bandra Kurla Complex, Bandra East, Mumbai - 400051, Maharashtra

Branch Relocation Notice
 On Behalf of ICICI Bank Ltd., Jalandhar Branch

Dear Customers,
 This is to intimate you that with effect from June 20, 2022, we are relocating to a more convenient location. The address of the new location is as mentioned below:
New Location: ICICI Bank Ltd., Ground Floor, Plot No. 21-22, Midland Financial Centre, GT Road, Opposite Hotel Kings, Jalandhar, Punjab - 144001.

There would be no change in your Account Number or the security items issued to you.
 The following guidelines are applicable for customers holding lockers with our Jalandhar Branch.
 In the process of relocating our branch, we will also be relocating the safe deposit lockers to the address, as specified above. The shifting of the locker units will begin on June 18, 2022 and they will be installed at the new location on June 20, 2022.
 In case you wish to continue to operate your locker at the new location, we request you to empty your locker and take charge of its contents. Please do so before June 18, 2022. You may replace them at the new location, anytime, during banking hours from June 20, 2022, at your convenience.
 In case you are unable to empty your locker, we shall have to move the locker units, along with its content. The locker units will be moved under proper supervision and every precaution will be taken to handle them carefully.
 Assuring you of the best services, at all times.
 Sincerely,
Branch Manager, Jalandhar Branch

E-Auction SALE NOTICE
PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE ASSETS/VEHICLES
 Sale of MOVABLE asset mortgaged/hypothecated to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002)
 Whereas, the Authorized Officer of Bank of Baroda had taken possession of the following property pursuant to the notice issued under Sec 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS" and "AS IS WHATEVER IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said property. The sale will be done by the undersigned through e-auction platform provided at the website.

Name of the Branch & Account	Details of Property/Vehicle	Amount as per Demand Notice	Reserve Price	EMD to be deposited in Account	Date/ Time of e-Auction	Authorized officer/ Contact Person and contact no
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